

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 155/2024/EZ

In The Matter of:

Salboni Apartment Owner's Association

... Applicant

Versus

The State of West Bengal & Ors.

... Respondents

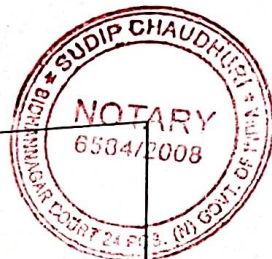
AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 02, KOLKATA MUNICIPAL CORPORATION.

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	20.01.2024 in the office of Special Commissioner, (Revenue) KMC and sanction of the project Banglar Bari dated 09.02.2024 are collectively annexed herewith		
5.	Photocopy of such publication at Aajkal, Echo of India News paper is annexed herewith	'R-4'	← 17 -

Filed by

SIBOJYOTI CHAKRABARTI

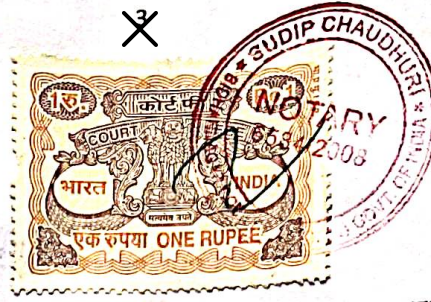
Advocate

For The Kolkata Municipal Corporation

Email: [subho.advocate@gmail.com](mailto:subho.advocate@gmail.com)

(M): 9007035534

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 155/2024/EZ

In The Matter of:

Salboni Apartment Owner's Association  
... Applicant

Versus

The State of West Bengal & Ors.

... Respondents

BEFORE THE NOTARY PUBLIC  
AT BIDHANNAGAR  
DIST.-NORTH 24 PARGANAS

AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 02, KOLKATA MUNICIPAL CORPORATION.

I, Sri Sandip Saha, S/o Ranada Prasad Saha, aged about 46 years, by faith-Hindu, by occupation-service, and presently posted as Executive Engineer (C), Bustee Services department, Kolkata Municipal Corporation, having office at, HOGG Building, 3<sup>rd</sup> Floor, 1, Hogg Street, Kolkata: 700087, do hereby solemnly affirm and declare as follows:-

1. That, I am presently posted as Executive Engineer (C), Bustee Services department, Kolkata Municipal Corporation, having office at, HOGG Building, 3<sup>rd</sup> Floor, 1, Hogg Street, Kolkata: 700087, Kolkata Municipal Corporation, and I am well acquainted with the facts and circumstances of the case and as such I am competent to swear, sign and affirm this report in the form of affidavit.

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2. That this affidavit is filed in compliance to the Solemn Order dated 07.08.2024, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.
3. That the instant original application has been filed by the applicant interalia with the grievance that the pond namely Salboni Jheel is being filled up for the purpose of construction of residential houses to rehabilitate slum dwellers. The applicants have approached the Hon'ble Tribunal for a direction upon the authorities specifically the Kolkata Municipal Corporation to act and proceed in terms of section 17A of the West Bengal Inland Fisheries Act, 1984 and also for protection and restoration of the jhel in its original position.
4. That it is pertinent to mention that another matter being WPA (P) 198 of 2024 has been filed on the same cause of action and the same is pending for adjudication before the Hon'ble High Court at Calcutta.

On 20.06.2024 when the matter came up for hearing before the Hon'ble High Court, at Calcutta on which date interalia time had been sought for by the learned counsel for the KMC to submit instructions in that regard and again the matter appeared on 05.09.2024 in which date the learned counsel for the KMC had submitted written instructions and served copy upon the learned counsel for the writ petitioners and subsequent to that the matter is still pending before the Hon'ble High Court, at Calcutta.

Photocopies of the server copies of the Solemn Orders dated 20.06.2024 & 05.09.2024 passed by the Hon'ble High Court, at Calcutta are collectively annexed herewith and marked with the letter 'R-1'.

5. That the applicants had given the description of the jheel covering an area of 1.5 Sq. km within its location and the contention of the applicants are based on satellite image of the area in question. The applicants have referred to a notice dated 16.05.2017 issued by the Municipal Commissioner, KMC as the competent authority under the

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West Bengal Inland Fisheries Act, 1984 & 1993 Act in respect of the water body named salboni jheel.



The records as available in the office of the KMC and also after physical verification it is seen that the site area in question revealed that there exists a water body named salboni jheel within municipal premises number 3, Jiban Krishna Ghosh Road, within Ward number 3 of Borough-I, of KMC and the same is recorded as land having an area of 9 (Nine) Bighas approximately and the said premises is butted and bounded by on the North 64/35A Khudiram Bose Sarani, on the south by 3/1, Jiban Krishna Ghosh Road, on the East by Sealdah Main Rail line, and on the West by 64/70B Khudiram Bose Sarani.

That the premises number 3/1, Jiban Krishna Ghosh Road comprises of land measuring about 1 (one) Bigha and there is another premises being 3/1/1, Jiban Krishna Ghosh Road towards premises number 3/1, Jiban Krishna Ghosh Road having an area of 20 bighas more or less.

That the premises numbers 3, 3/1, 3/1/1, J. K. Ghosh Road, comprises of land and tank, and land for the other two premises in which the project as above referred to is being constructed on 3/1/1, J. K. Ghosh Road and with respect to the other two premises the Kolkata Municipal Corporation (KMC) has not made any construction.

All the three premises as mentioned above belong to the State Government as per available assessment records of the year 1968.

Photocopy of the land records as available in the office of the KMC is annexed herewith and marked with the letter 'R-2'.

6. That the records further reveals that the CIT scheme number 148 as prepared in the year 1971 and in the said scheme an alignment was found that 40ft all along road to be developed from J. K. Ghosh Road at the southern side till starting of the West Bengal Housing Complex

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passage at the northern side. Salboni Apartment has been constructed on a vast plot of land at premises number 64/48C Belgachia Road presently known as Khudiram Bose Sarani, P.S. Ultadanga.



In this regard a meeting had been held at KMC also.

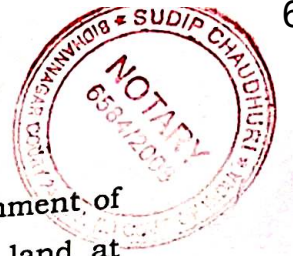
Photocopy of the Resolution of 176<sup>th</sup> Meeting of the Water Body Management Board held on 20.01.2024 in the office of Special Commissioner, (Revenue) KMC and sanction of the project Banglar Bari dated 09.02.2024 are collectively annexed herewith and marked with the letter 'R-3'.

7. That it is stated that the competent authority issued the notice dated 16.05.2017 for taking over management and control of the water body. It also appears that the location of the jheel/water body with its boundaries was based on aerial survey map i.e National Remote Survey Agency (NRSA) Map.
8. That the applicants have also raised their contention based on satellite image obtained from google earth. But the satellite image and the NRSA Map are apparently at variance with the physical condition of the area in question as existing since long. It is further stated that from the records there is no further development in connection with taking over management and control and as such the allegation regarding filling up of the jheel is completely denied and disputed.
9. That the KMC has also re-notified the notification published in News Paper dated 13.04.2017 vide publication on 30.10.2024 at Aajkal, Echo of India News paper.

Photocopy of such publication at Aajkal, Echo of India News paper is annexed herewith and marked with the letter 'R-4'.

10. That it is brought to the kind knowledge of the Hon'ble Tribunal that the Government of West Bengal has approved a project namely 'Banglar Bari' project based on Pradhan Mantri Ayash Yojona', with the

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approval of the Ministry of Housing and Urban Affairs, Government of India for implementation of the said project on government land at premises number 3/1 & 3/1/1, Jiban Krishna Ghosh Road, Kolkata. The proposed project will be implemented on an area of land measuring about 7 (seven) Bighas approximately. The deponent craves leave of this Hon'ble Tribunal to produce the approval/permission of the above referred project at the time of hearing. The project is now at final stage towards implementation and the proposed project will not affect the existing Salboni Jheel at a distance of 225m towards north.

11. That the deponent craves leave of this Hon'ble Tribunal to file supplementary affidavit as may be necessary for the smooth adjudication of the instant original application.
12. That it is therefore respectfully prayed that Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.

Identified by me

*Sibojyoti Chakrabarti*  
Advocate 01/11/2024

For The K.M.C



VERIFICATION

*Sandip Saha*

Deponent

Executive Engineer (Civil)  
Bustee Service ; K.M.C

BEFORE THE NOTARY PUBLIC  
AT BIDHANNAGAR  
DIST.-NORTH 24 PARGANAS

I, the deponent within named state that this affidavit is verified at Kolkata by the deponent above named on this the *01/11/2024* day of November, 2024 and say that the contents of this affidavit made in paragraph nos. 1 is true to my knowledge and those made in paragraphs no. 2 to 12, are true to my information derived from records and rest are my respectful submission before this Hon'ble Tribunal. *M.*

Identified by me

*Sibojyoti Chakrabarti*  
Advocate 01/11/2024  
For The K.M.C

*Sandip Saha*

Deponent

Executive Engineer (Civil)  
Bustee Service ; K.M.C

01 NOV 2024

*S. CHAUDHURI*  
\*NOTARY\*  
GOVT. OF INDIA  
Regn. No.-6584/08  
Bidhannagar Court  
Dist.-North 24 Pgs

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" Annexure - R-1 "

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20.06.2024  
Item No.23  
gd/ssd

WPA(P)/198/2024  
VIVEKANANDA SARKAR AND ORS.  
VS  
THE STATE OF WEST BENGAL AND ORS.

Mr. Durga Prasad Dutta,  
Mr. Souvik Sen,  
Mr. Sumanta Ganguly  
..for the Petitioners.

Mr. Sk. Md. Galib,  
Mr. Sayak Chakraborty  
..for the State.

Mr. Alak Kumar Ghosh,  
Mr. Arijit Dey  
..for KMC.

Mr. Gouranga Kumar Das,  
Mr. Ankit Sureka,  
Mr. Pradyat Sarkar  
..for the Union of India.

1. The allegation in the writ petition is that the water body which was taken over by exercise of powers under Section 17A of the West Bengal Inland Fisheries Act, 1984 is slowly being destroyed, filled up and to be utilized for the purpose of construction of apartments for rehabilitating the slum dwellers.

2. It is prima facie clear that the water body in question has been taken over by virtue of a notification issued under Section 17A of the West Bengal Inland Fisheries Act by order of the competent authority dated 16.05.2017 who is also the Municipal Commissioner of the Kolkata Municipal Corporation.

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3. The learned advocate for the petitioners has shown the satellite measures which prima facie shows that the nature and character of the water body is slowly changing.

4. The newspaper report in the Millennium Post dated 14<sup>th</sup> March, 2024 has been referred to substantiate the case of the petitioners that the Kolkata Municipal Corporation plans 24 Banglar Bari with 384 dwelling units in the water body area.

5. Therefore, the petitioners would state that the water body has to be preserved and no construction can be put up on the said water body and appropriate directions are sought for.

6. The learned advocate appearing for the Kolkata Municipal Corporation awaits instruction in the matter and seeks for time.

7. List this matter under the caption "For Orders" on 4<sup>th</sup> July, 2024.

**(T. S. SIVAGNANAM)**  
**CHIEF JUSTICE**

**(HIRANMAY BHATTACHARYYA, J.)**

1  
Annexure - R-1  
-X-

38 05.09.2024  
AN Ct. No. 01

WPA(P) 198 of 2024

Vivekananda Sarkar & ors.  
vs.  
State of West Bengal & Ors.

Mr. Durga Prasad Dutta  
Mr. Souvik Sen

... for the petitioner

Mr. Kishore Dutta, Id. A.G.  
Mr. Anirban Ray  
Sk. Md. Galib

... for the State respondents

Mr. Alok Kr. Ghosh  
Mr. Arijit Dey

... for the K.M.C.

Mr. G. Das  
Mr. Pradyut Saha

... for the U.O.I.

1. The written instructions given by the K.M.C. to the learned standing counsel has been placed before this Court, a copy of which has been served on the learned counsel appearing for the petitioner who seeks time to go through the report and make submissions.

2. List the matter on 12.09.2024 for further consideration.

(T. S. Sivagnanam)  
Chief Justice

(Hiranmay Bhattacharyya, J.)

-X-

" Annexure R-2 "

1/63-69

Premise No.	DISPOSITION OF PREMISES No. of storages Description	Name and address of recorded owner	No. of recorded owner	Present annual valuation	PROPOSED APPRAISAL-VALIDATION		Remarks
					Tenanted	Occupied by owner	
1	2	3	4	5	9	10	11
3	Land	Madhal Chandra Paul Gour Das Paul, Prasad Das Paul & Smitanga Paul Sri Ramkamal Das 207/5, Saktiya Rajendra Pal R.B. C. P. S. Sub Lxiv Raja Raj Prasad		1334	3280		2(1) ✓ 1030
3	Land + Tank	Silver Trustee		8640 2160	17280		2(1) ✓ 1031 6499 1500 11/5/71
3	Land	Silver Trustee		2160	2880		2(1) ✓ 1032 11/5/71

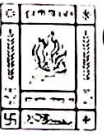
OFFICE USE ONLY

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Annexure - K - 2

### Inspection Book - Lands and Buildings

No.	Description of the property	Name and address of the owner	Area	Value	Remarks
1/1/1	Land	Shri Krishna Mission Barbar Trustee	11.347	21060	1033
1/1/2	Land	Shri Krishna Mission Barbar Trustee	11.347	21060	1033
1/1/3	Shop	Shri. Rahamulla Mafulla.			
1/1/4	Shop	Shri. Rahamulla Mafulla.			
1/1/5	R.T. 10.2.11.11	Shri. Kalidasa Bai 24A. May Bagan St. (Appd. shan)			
1/1/6	R.T. 10.2.11.11	Shri. Kalidasa Bai 24A. May Bagan St. (Appd. shan)			
1/1/7	R.T. 10.2.11.11	Shri. Kalidasa Bai 24A. May Bagan St. (Appd. shan)			
1/1/8	R.T. 10.2.11.11	Shri. Kalidasa Bai 24A. May Bagan St. (Appd. shan)			
1/1/9	R.T. 10.2.11.11	Shri. Kalidasa Bai 24A. May Bagan St. (Appd. shan)			
1/1/10	R.T. 10.2.11.11	Shri. Kalidasa Bai 24A. May Bagan St. (Appd. shan)			
1/1/11	R.T. 10.2.11.11	Shri. Kalidasa Bai 24A. May Bagan St. (Appd. shan)			
1/1/12	R.T. 10.2.11.11	Shri. Kalidasa Bai 24A. May Bagan St. (Appd. shan)			
1/1/13	R.T. 10.2.11.11	Shri. Kalidasa Bai 24A. May Bagan St. (Appd. shan)			
1/1/14	R.T. 10.2.11.11	Shri. Kalidasa Bai 24A. May Bagan St. (Appd. shan)			
1/1/15	R.T. 10.2.11.11	Shri. Kalidasa Bai 24A. May Bagan St. (Appd. shan)			
1/1/16	R.T. 10.2.11.11	Shri. Kalidasa Bai 24A. May Bagan St. (Appd. shan)			
1/1/17	R.T. 10.2.11.11	Shri. Kalidasa Bai 24A. May Bagan St. (Appd. shan)			
1/1/18	R.T. 10.2.11.11	Shri. Kalidasa Bai 24A. May Bagan St. (Appd. shan)			
1/1/19	R.T. 10.2.11.11	Shri. Kalidasa Bai 24A. May Bagan St. (Appd. shan)			
1/1/20	R.T. 10.2.11.11	Shri. Kalidasa Bai 24A. May Bagan St. (Appd. shan)			

OFFICE USE ONLY



1. Waterbody observation report at premises no. 3, 3/1, 3/1/1 J. K. Ghosh Road, Ward No.63 under Borough-I.

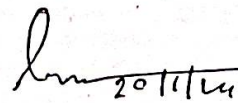
1. This is a case of waterbody observation report from E&H Department for construction of Banglar Bari Project under Bustee Service Dept., applied area : 07B-02K-15Ch-17 Sqft.
2. As per documents produced through E-office (E-723800) Spl. Municipal Commissioner directed the proposal of Bustee Dept. for necessary observation of waterbody / tank at proposed land area of which is 07B-02K-15Ch-17Sqft. out of total land area 31Bigha-10 Kata covering the above three number premises as 3, 3/1 & 3/1/1 J.K. Ghosh Road, Ward-03, Br-I whose areas are 9 Bigha, 1 Bigha 10 Cottah & 21 Bigha respectively.
3. As per proposal of Bustee Department the land in question for proposed Banglar Bari Scheme of an area of 07B-02K-15Ch-17 Sqft within the above mentioned premises. It is also mentioned in the enclosed proposal about the obtaining of AA&FS from SUDA, Govt. of W.B.
4. Early a joint inspection was held in presence of personnel from E&H Dept. and Bustee Dept. and no waterbody was found due to existence full of jangle and bushes.
5. As per NRSA (Aerial) Map, there is existence of a water body of an area 26218.197 Sq.m. including proposed location.
6. Bustee Department also reported that the area in question is guided by C.I.T. Scheme plan with a 40 feet wide road and remaining portion is marked as land covering the above stated premises number 3 J.K. Ghosh Road, 3/1 J.K. Ghosh Road and 3/1/1 J. K. Ghosh Road Ward-03, Br-I.
7. As per departmental record it is under management control but no waterbody found in the departmental Tank List of E&H Dept.
8. The observation of Assessment and Collection department is as follows:
  - 1) Premises No. 3, J.K. Ghosh Road- Character is Land (9B) & Tank (X)
  - 2) Premises No. 3/1, J.K. Ghosh Road - Character is Land (Vacant) (01B-10K-00Sft.)
  - 3) Premises No. 3/1/1 J.K. Ghosh Road - Character is Land (21B)

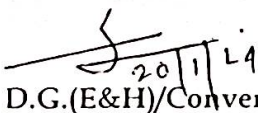
Now the matter is placed before WBMB for kind perusal and suitable order please.

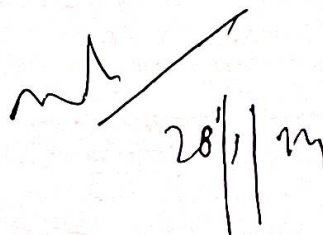
**Resolution of meeting dated 20.01.2024**

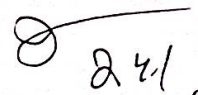
The WBMB in its meeting dated 20.01.2024 discussed the matter and is of the opinion that the land in premises nos. 3, 3/1 & 3/1/1 J.K. Ghosh Road, Ward -3, Borough-I may be considered as land based on the inspection of both Bustee and E&H Department and also the observation of Bustee Dept. referring that there is a 40 feet wide road guided by C.I.T. Scheme plan and remaining portion is marked as land.

  
20/01/2024  
Ch. Valuer & Surveyor (Member)

  
20/1/24  
Ch. Manager (Revenue) (Member)

  
20/1/24  
D.G.(E&H)/Convener

  
28/1/24

  
24/1  
C.M.L.O./Member

Special Municipal Commissioner (Revenue)  
Chairman

Annexure - R-3

- X -

## Item for sanction of the Mayor-in-Council for Project/ Scheme/Work/ Series of Works

Name of the Department: Ch. V&amp;S, E&amp;H and Bustee Services Department

Date: 09/02/2024

Item No. M-38.39

1)	Subject matter/ work i.e., "Caption" of the Item:	<p>1) "Land Development work for Banglar Bari by Providing filling, piling, boundary wall at 3, 3/1, 3/1/1, J.K. Gosh Road slum area, Rasogolla Patty, Milk Colony in Ward no.- 03, Br- I, Kolkata - 700037"</p> <p>2) "Construction of 24 nos. Banglar Bari (IV storied) having 384 dwelling units at 3, 3/1, 3/1/1, J.K. Gosh Road slum area, Rasogolla Patty, Milk Colony in Ward no.- 03, Br- I, Kolkata - 700037"</p>
2)	Introduction giving history of origin of the item and the necessity involved:	<p>Authority may kindly be apprised of the fact that Kolkata Municipal Corporation has conceived a project for rehabilitation of urban poor at an earmarked site located at 3, 3/1 and 3/1/1 J.K. Ghosh Road (Commonly known as Rosogolla Patty) quite some time past. Accordingly, DPR was prepared in two phases; one for Sub Structure portion and another one for Super Structure portion as mentioned in the Subject Matter under Point No. (1). Subsequently, AA&amp;FS was obtained from UD&amp;MA Department, Govt. of West Bengal vide Memo No. GO2324001906UM, Dated 13.06.2023, valued Rs. 11,62,90,316/- (Rupees Eleven Crore Sixty-Two Lakh Ninety Thousand Three Hundred Sixteen Only) including 3% Contingencies, 12% GST and 1% Labour Welfare Cess for Sub Structure portion comprising of Foundation Part only and Memo No. SUDA-15015(20)/5/2020/2747, dated 11.08.2021 Rs. 25,10,04,624/- (Rupees Twenty-Five Crore Ten Lakh Four Thousand Six Hundred and Twenty-Four Only) including 3% Contingencies, 12% GST and 1% Labour Welfare Cess for Super Structure portion comprising of Civil and Electrical Works respectively. Besides, necessary arrangement for Power Supply to the proposed Housing infrastructure is to be considered after completion of Civil Works for which a sum of Rs. 1,20,00,000.00 (Rupees One Crore Twenty Lakh Only) may be required and that will be borne by KMC through its own fund.</p> <p>The intended project is comprising of 384 dwelling units under Banglar Bari Scheme to accommodate local bustee people as well as people from other slums. The entire project was conceived and processed earlier by TP&amp;DD and in turn transferred to Bustee Services Department later on for its implementation.</p> <p>Now, while this department went ahead with the process of initiations tender for the works, it feels necessary to get the land status. Accordingly, the matter is placed before the authority and as per decision, AC Deptt. record the name of KMC as occupier on that land.</p> <p>The area in question is guided by CIT Scheme plan and according to that plan there is a proposal of 40'0" wide road and remaining portion of land was marked as land with premises nos. viz. 3, 3/1 and 3/1/1, JK Ghosh Rd. But as per copy of NRSA map it is a water body. Accordingly, E &amp; H Deptt. Placed the matter before the WBMB and WBMB vide its meeting dated 20.01.2024, resolved as follow:</p> <p>"The WBMB in its meeting dated 20.01.2024 discussed the matter and is of the opinion that the land premises numbers 3, 3/1 and 3/1/1 J.K. Ghosh Road, Ward 3, Br. I may be considered as land based on the inspection of both Bustee and E&amp;H Department and also observation of Bustee Department referring that there is a 40 feet wide road guided by CIT Scheme Plan and remaining portion is marked as land".</p>
3)	Whether estimate was prepared for work/ supply and approval obtained thereto. Mention estimated amount with the sanctioning authority:	<p>1. The estimated cost is Rs. 11,62,90,316.00 (Rupees Eleven Crore Sixty-Two Lakh Ninety Thousand Three Hundred Sixteen only) with 3% contingency and 12% GST and forwarded to UD&amp;MA Dept. GoWB for necessary consideration under a project ID TPPD/2020-2021/A-00002 Dt-12.11.2020 for the scheme entitled "Land Development work for Banglar Bari by Providing filling, piling, boundary wall at 3, 3/1, 3/1/1, J.K. Ghosh Road slum area, Rasogolla Patty, Milk Colony in Ward no.- 03, Br- I, Kolkata - 700037". This is the foundation part of the project. The Revised Estimated Cost comes to Rs. 12,25,30,000/- (Rupees Twelve Crore Twenty-Five Lakh Thirty Thousand only) considering 18 % GST &amp; 1% labour Welfare CESS.</p> <p>2. The estimated cost is Rs. 25,10,04,624.00 (Rupees Twenty-Five Crore Ten Lakh Four Thousand Six Hundred Twenty-Four only) with 3% contingency and 12% GST. The DPR was sanctioned as communicated vide letter no.- SUDA-15015(20)/5/2020/2747 dt. 11.08.21 of the SUDA, Govt. of West Bengal with approval by Ministry of Housing &amp; Urban Affairs, Govt. of India for the scheme entitled "Construction of 24 nos. Banglar Bari (IV storied) having 384 dwelling units at</p>

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		3, 3/1, 3/1/1, J.K. Ghosh Road slum area, Rasogolla Patty, Milk Colony in Ward no.- 03, Br-1, Kolkata - 700037". This is the Super Structure part of the Project. The Revised Estimated Cost comes to Rs. 27,64,51,300/- (Rupees Twenty-Seven Crore Sixty-Four Lakh Fifty One Thousand Three Hundred Only) considering 18 % GST & 1% labour Welfare CESS.
4)	Whether tender/ e-tender was invited through Newspaper or not, if not give reason:	e-tender will be invited as per extant orders of Finance Dept. Govt of WB.
5)	Recommendation of Tender Committee:	To be placed before tender committee after tender following the usual norms.
6)	Name of Participating tenders/ suppliers with their quoted rates annexing in comparative rate:	Not applicable
7)	Recommended tenderer/ suppliers with rate and reasons of acceptance:	Not applicable
8)	Total financial implication including Contingencies:	It will be finalised after tendering.
9)	Budget Code Indicating whether fund is available or not:	i) Fund for the Sub Structure Portion will be made available from UD&MA under Municipal Development Scheme. (ii) Fund for the Super Structure portion will be made available under AHP Scheme through SUDA, wherein, (a) Central Share Rs. 576.00 lakh (b) State Share Rs. 1071.36 lakh, (c) Beneficiary Share Rs. 270.78 lakh & (d) KMC Share Rs. 518.80 lakh, totaling to Rs. 2510.05 Lakh.
10)	Observation of the Finance & Accounts Department:	Will be obtained after tender
11)	Observation of the Law Department, if any:	Does not arise.
12)	Observation of the Internal Audit Department, if any:	Not applicable
13)	In case of emergency if any order obtained, sanctioning authority with date of sanction:	Not applicable
14)	Supplementary information that the department can furnish indicating cost benefit of the proposed work:	384 nos. of slum families of the adjoining area will be benefitted.
15)	Necessary provision of the Act/ Rules/ Regulation be Quoted under which Sanction sought for, if applicable:	U/s 44(1) KMC Act 1980

- X6 -

16)	Indicate clearly the points on which the sanction of the authority (BOA/Corporation) is sought for:	<p>Now, in view of the above, Sanction of MIC is solicited to the following points :</p> <ol style="list-style-type: none"> <li>1. To consider the recommendation of the WBMB dt. 20.01.2024 as detailed in sl. No.2 and approve the same.</li> <li>2. To allow Chief Valuer &amp; Surveyor's department to record the property in the Inventory.</li> <li>3. To allow the department to proceed for inviting tenders based on already received AA&amp;PS from UD&amp;MA Department, GoWB and SUDA with revised estimated cost due to enhancement of GST for Sub Structure and Super Structure Portion respectively.</li> <li>4. To allow the Bustee Services Department to invite tender through PTB, Website and e Tender Portal for the Foundation Portion of the Project entitled "Land Development work for Banglar Bari by Providing filling, piling, boundary wall at 3, 3/1, 3/1/1, J.K. Gosh Road slum area, Rasogolla Patty, Milk Colony in Ward no.- 03, Br- I, Kolkata - 700037" resting on the revised estimated cost of Rs. 12,25,30,000/- (Rupees Twelve Crore Twenty-Five Lakh Thirty Thousand only) considering 18 % GST &amp; 1% labour Welfare CESS.</li> <li>5. To allow the Bustee Services Department to invite tender through PTB, Website and e Tender Portal for the Super Structure Portion of the Project entitled "Construction of 24 nos. Banglar Bari (IV storied) having 384 dwelling units at 3, 3/1, 3/1/1, J.K. Gosh Road slum area, Rasogolla Patty, Milk Colony in Ward no.- 03, Br- I, Kolkata - 700037" resting on the revised estimated cost of Rs. 27,64,51,300/- (Rupees Twenty-Seven Crore Sixty-Four Lakh Fifty One Thousand Three Hundred Only) considering 18 % GST &amp; 1% labour Welfare CESS.</li> <li>6. To allow Bustee Services department to place the revised estimated cost and revised DPR in lieu of enhancement in GST before respective Competent Authorities for their consideration and approval.</li> <li>7. To allow the department to process the file through ERP system at billing stage only as the fund will be made available in stages.</li> <li>8. To allow the department to process the file for Account vetting pending CRN</li> </ol>
17)	Whether the agenda item has been seen by the Municipal Commissioner, Member, and Chairman Board of Administrators as the case may be:	Draft agenda item is placed.

The draft agenda item may be approved to place the matter before MIC for consideration.

*[Signature]*  
3.2.24  
EE(BS)

*[Signature]*  
Ch.V&S 03/02/2024

*[Signature]*  
Dy.CE(BS) 03/02/24

*[Signature]*  
Dy.CE(E&H) 03/02/24

*[Signature]*  
03.2.24  
DG(E&H)

*[Signature]*  
03/02/24  
DG(BS)

*[Signature]*  
Joint Municipal Commissioner  
The Kolkata Municipal Corporation

*[Signature]*  
Municipal Commissioner  
Municipal Corporation

*[Signature]*  
Hon'ble Mayor

*[Signature]*  
Hon'ble MMIC(BS, E&H)  
MAYOR-IN-COUNCIL  
(BUSTEE DEV, E & H)  
KOLKATA MUNICIPAL CORPORATION

"Answer - R-4"

- ~~A~~ -

30/10/2024.

Aajkal, Echo of India.

<b>KOLKATA MUNICIPAL CORPORATION</b>	
<b>CORRIGENDUM</b>	
<p>In partial modification of the Notification u/s 17A of West Bengal Inland Fisheries Act 1993 published in Aajkal, Echo of India dated 13.04.17, this is to re-notify that the same water body is butted and bounded on the North Side - Vacant Land, South Side - Chitpur Railway Track &amp; Railway Gate, East Side - Sealdah Main Line Railway Track, West Side - : Premises No. 3, 3/1 and 3/1/1.</p>	
783/24-25	Municipal Commissioner

783/24-25.

DH(EZH)

Information 8/.

(M)

30/10/24

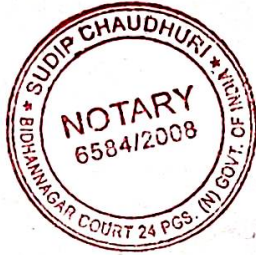
Dy. Manager  
I & P.R. Deptt  
K.M.C.

X

BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.  
155/2024/EZ



In The Matter of:

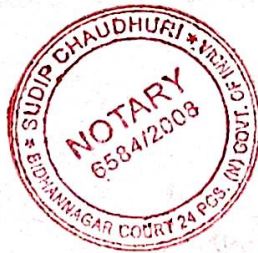
Salboni Apartment Owner's Association  
... Applicant

Versus

The State of West Bengal & Ors.

... Respondents

AFFIDAVIT ON BEHALF OF THE  
RESPONDENT NUMBER 02, KOLKATA  
MUNICIPAL CORPORATION.



SIBOJYOTI CHAKRABARTI

Advocate

For The K.M.C

Email: [subho.advocate@gmail.com](mailto:subho.advocate@gmail.com)

(M): 9007035534.